

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No.6114/2011

(From the judgment and order dated 12.8.2011 in Crl. Bail Application No.994/2011 of the HIGH COURT OF BOMBAY)

UNION OF INDIA

Petitioner(s)

VERSUS

HASSAN ALI KHAN AND ANR.

Respondent(s)

(With appln.(s) for stay and exemption from filing c/c of the impugned order and permission to file SLP without c/copy as well as plain copy of the impugned order and office report)

Date: 16/09/2011 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ALTAMAS KABIR  
HON'BLE MR. JUSTICE SURINDER SINGH NIJJARFor Petitioner(s) Mr. H.P. Raval, A.S.G.  
Mr. A. Mariarputham, Sr. Adv.  
Mr. Rajiv Nanda, Adv.  
Mr. T.A. Khan, Adv.  
Mr. B. Krishna Prasad, AOR  
Mr. Yousuf Khan, Adv.  
Mr. Anirudh Sharma, Adv.  
Mr. Harsh Parekh, Adv.For Respondent(s) Mr. Ishwari Prasad Bagadia, Adv.  
Mrs. Uma Ishwari Bagaria, Adv.  
Mr. Santosh Paul, Adv.  
Mr. A. Vijay Bhaskar Reddy, Adv.  
Mr. Arvind Gupta, Adv.  
Ms. Arti Singh, AOR  
Ms. Mohita Bagati, Adv.  
Mr. Kamal Nijhawan, Adv.

Ms. Asha Gopalan Nair, AOR

UPON hearing counsel the Court made the following  
O R D E R

Let this matter be listed for further hearing on Monday (19.09.2011), immediately after the fresh matters or at 3.00 p.m., whichever is earlier.

The stay granted earlier shall continue till next Wednesday (21.09.2011).

(Chetan Kumar) (Juginder Kaur)  
Court Master Assistant Registrar